

Ethyl Alcohol (Price Control) Order, 1971 respectively. Both these orders were issued under Section 18 G of the Industries (Development and Regulations) Act, 1951. The policy relating to molasses and alcohol was under review for some time and it was felt that excessive regulation of their allocation and prices were the main constraints impeding the dynamic growth of this Sector. The current atmosphere of liberalisation offered a good opportunity for this important industrial sector to come into its own. The Government have, therefore, decided to rescind both the Molasses Control Order, 1961 and the Ethyl Alcohol (Price Control) Order, 1971.

In order to prevent diversion of molasses for manufacture of additional quantity of potable alcohol, the Government has also decided to continue the policy of ban on creation of additional capacity or expansion of the existing capacity for manufacture of or distillation of alcoholic drinks based on molasses.

SHRI SOBHANADREESWARA RAO VADDE (Vijayawada): Mr. Minister, what steps are you going to take to ensure that a part of the huge profits that these people are going to get will actually go to the people who are supplying the cane to the factories?

SHRI EDUARDO FALEIRO: Tomorrow, after Question Hour, I am having a meeting with the Members of Parliament and we will work it out.

13.22 hrs.

NATIONAL COMMISSION FOR SAFAI
KARAMCHARIS BILL*

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF WELFARE (SHRI K.V.
THANGKABALU): I beg to move for leave to
introduce a Bill to constitute a National

Commission for Safai Karamcharis and to provide for matters connected there with or incidental thereto.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to constitute a National Commission for Safai Karamcharis and to provide for matters connected there with or incidental thereto."

The motion was adopted.

SHRI K.V. THANGKABALU: I introduce the Bill.

13.23 hrs.

SALARY, ALLOWANCES AND PENSION
OF MEMBERS OF PARLIAMENT
(AMENDMENT) BILL*

[English]

THE MINISTER OF WATER RESOURCES
AND MINISTER OF PARLIAMENTARY
AFFAIRS (SHRI VIDYACHARAN SHUKLA): I
beg to move for leave to introduce a Bill further
to amend the Salary, Allowances and Pension
of Members of Parliament Act, 1954.

MR. DEPUTY SPEAKER: The motion
moved:

"The leave be granted to introduce a
Bill further to amend the Salary, Allowances and
Pension of Members of Parliament Act,
1954".

SHRI NIRMAL KANTI CHATTERJEE
(Dumdum): Sir, I have given a notice for this.
There are some inherent defects in this Bill, that
has been introduced by him. I have seen the Bill.
It postulates that the signing of the Register daily
is a requirement for getting the daily allowance.
The problem is that during holidays, Saturdays
and Sundays. (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Sir, I want to say something on this. (*Interruptions*)

MR. DEPUTY SPEAKER: There is a point of order.

SHRI RANGARAJAN KUMARAMANGALAM: Sir, Mr. Nirmal Kanti Cahatterjee is a very senior Member of Parliament. He is aware that at the stage of the introduction of the Bill this is not the sort of objection that is taken up. He is aware of this and simultaneously he is also aware that in one way is the jurisdiction of this House affected by what he is saying and therefore, it is not fair to raise this point. So, he does have a point of view, it needs to be looked into; that is fair. But this is not the time.

MR. DEPUTY-SPEAKER: The point of order raised by Mr. Kumaramangalam is upheld.

The question is:

"That leave be granted to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954."

The Motion was Adopted

SHRI VIDYACHARAN SHUKLA: Sir, I introduce the Bill.

13.26 hrs.

RE: POWERS OF THE CHIEF ELECTION COMMISSIONER UNDER THE CONSTITUTION

[*English*]

SHRI RAM VILAS PASWAN (Rosera): Now, Vidyacharan Shuklaji may respond.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Sir, on this matter of Election Commission the anxiety of the House can be well understood. And we have been following the various statements that have come and the various views that have been expressed with regard to this matter. You know, Sir, that this matter has also gone to the court. The Haryana-Punjab High Court have given a certain judgement against which the Election Commission has gone to the Supreme Court.

SHRI INDRAJIT GUPTA (Midnapore): They have given a stay order.

SHRI VIDYACHARAN SHUKLA: We are keeping the entire matter under our observation. Hon. Members belonging to the Opposition Parties also had mentioned this matter to us. Yesterday we had a brief discussion on this matter and I can assure you that we will constantly keep a watch over the development. (*Interruptions*). And we cannot take a view or announce anything without going deep into the matter, but I can assure you one thing that whatever we will do will be in keeping with the sentiments of the Members here and nobody in the country is above the Parliament or above the Constitution. They have to be working under the control of the Constitution and under the control of the two Houses of Parliament.

SHRI CHANDRA JEET YADAV (Azamgarh): After the Statement of the Minister, I demand the resignation of the Chief Election Commissioner. The Chief Election Commissioner with all dignity of the office and propriety should resign now after the Statement of the Minister.

[*Translation*]

SHRI RAM VILAS PASWAN (Rosera): Mr. Deputy Speaker, Sir, the hon. Members of the Left Front and the National Front visited the hon. Prime Minister three or four times in connection with the impeachment motion against the Chief Election Commissioner, then hon. Prime Minister has stated-